

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 369/TT/2023

Date: 22.04.2024

To

Shri Mohd. Mohsin
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1X500 MVA, 400/220kV ICT along with associated works at 220kV level under "Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1X500 MVA, 400/220kV ICT along with associated works at 220kV level.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Submit the details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
- ii. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- iii. The Petitioner has claimed COD as 26.5.2023 against SCOD of 27.5.2024 as per IA. The Petitioner is required to submit details against which the asset was commissioned early.
- iv. Confirm whether there is no further additional information required to be submitted by the Petitioner.

- v. Detail of works against which additional capital expenditure has been claimed for as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24				2019-24				2024-29					
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2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)